

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC mode [Hybrid])*

**ITEM No. 28**  
**CP No.153/BB/2023**

**IN THE MATTER OF:**

M/s. Vattikuti Technologies Private Limited	...	Petitioner
Vs.		
ROC, Karnataka	...	Respondent

**Order under Section 66 of Companies Act, 2013**

**Order delivered on: 16.04.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Pramod S.M., PCS  
For the ROC : Ms. Anuparna Bordoloi, Adv.

**ORDER**

1. Heard the Ld. PCS for the Petitioner and Ld. Counsel for the ROC.
2. Pursuant to issuance of notice on 10.01.2024, reports from the ROC and RD are awaited. Therefore, further three weeks' time is granted to the aforesaid Authorities for filing the replies, and two weeks thereafter is granted to the Petitioner to file its response thereto, after duly serving the copies on the other side.
3. List the matter on **06.06.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**

Krishna